

(e) the respective profits or loses of these Fisheries Corporations during the last three years ?

THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE

(SHRI YOGENDRA MAKWANA :
(a) to (d) A Statement is attached.

(e) Only two such Corporations are operated chartered fishing vessels. Their profit in fishing vessel operations is indicated below :

(Rs. in lakhs)

Name of the Corporation	1981-82	1982-83	1983-84
1. Gujarat Fisheries Development Corporation Ltd. Ahmedabad, Gujarat.	(+) 10.86	(+) 15.55	(+) 23. 3
2. Orissa Maritime and Chilka Area Development Corporation, Bhubaneswar Orissa.	N.A.	N.A.	(+) 20.14

Statement

Sl. No.	Name of Corporation In Maritime State	No. of Fishing Vessels Cwaed By The Corporations.	No. of Chartered Fishing Vessels For Which Permit Issued	Date of Issue of Permit	Remarks
1.	2.	3.	4.	5.	6.
1.	Gujarat Fisheries Development Corporation Ltd., Ahmedabad, Gujarat.	2	10	28.2.83	
2.	Orissa Maritime and Chilka Area Development Corporation, Bhubaneswar, Orissa.	—	10	10.1.83	
3.	Kerala Fisheries Corporation, Ltd Kerala.	4	4	26.3.83	Operation have not yet started.

1	2	3	4	5	6
4.	Tamil Nadu Fisheries Development Corporation, Tamil Nadu.	2	—		
5.	State Fisheries Development Corporation Ltd. Calcutta, West Bengal.	4	—		
6.	Andhra Pradesh Fisheries Corporation-Ltd., Hyderabad, Andhra Pradesh.	2	—		
7.	Karnataka Fisheries Development Corporation Ltd., Mangalore, Karnataka.	—	—		
8.	Maharashtra Fisheries Development Corporation, Bombay, Maharashtra.	—	—		

Subletting of Government Quarters by Allottees

2118. SHRI K. LAKKAPPA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether allottees of Government accommodation are allowed to sub-let a portion of their quarter ; and

(b) the detailed guidelines in this regard and whether any prior permission to that effect is necessary, if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMAD USMAN ARIF) : (a) Allottees of general pool accommodation can share the residences allotted to them with the employees of the Central Govt. eligible for allotment of residences in general pool.

(b) The following categories of officers are also eligible to share the accommodation in general pool :—

- (i) Central Govt. servants ineligible for general pool residences.
- (ii) Staff of Semi-Government Organisations ;
- (iii) Staff of a body corporate, owned, or controlled by Government.
- (iv) Foreign students studying in India (cases to be sponsored by the Ministry of External Affairs/Education. Individual cases are to be decided by the Directorate of Estates).
- (v) Teachers of Recognised schools,